

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

Execution Application No. 05/2021

F.F. 29/10/2021

DEEPAK RAMBHAU GAWANDE

....VERSUS....

THE MEMBER SECRETARY AND ORS

WRITTEN SUBMISSIONS ON BEHALF OF
RESPONDENT NO. 9

The respondent No.9 begs to submit his written submissions/reply as under:

- 1) The present execution application filed by the applicant is false and misconceived. The averment mentioned in the execution proceeding against the undersigned respondent is totally false and baseless and they are denied in toto.
- 2) The contents of para no.1 to 5 are formal, needs no specific reply.
- 3) It is denied that the undersigned respondent cause environmental degradation by illegal use. It is specifically denied

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that the marriage hall of the undersigned respondent is within 20 to 30 mts. from the residence of applicant. It is not totally correct that the said area is exclusively residential area. In this regard, it is submitted that the residence of the applicant is surrounded by commercial shops, Vegetables markets and the area is popularly known as "Jatharpeth Chowk, Akola, which is always crowded in throughout day. It is not in dispute that the marriage Karyalaya is owned by the undersigned respondent. It is also not in dispute that there is a School within the area and students are taking education upto 10th Std. In this regard, it is submitted that, necessary precautions are being taken after every marriage function by the marriage Karyalaya of the undersigned respondent.

4) It is specifically denied that the environmental degradation is caused due to the encroachment on the residential area by such marriage karyalaya of undersigned respondent.

5) The contention of para No. 8 of the execution proceeding about passing of order by Hon'ble NGT, Western

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Bench, Pune and transferred the matter to the Principal Bench, New Delhi, being matter of record, needs no specific reply.

6) The contents of para No. 9 of the proceeding are not related to the undersigned respondent and therefore needs no specific reply.

7) The contents of para No. 10 of the execution proceeding about passing of the order by the Hon'ble Principal Bench of NGT, New Delhi, being matter of record needs no reply.

8) The contents of para No. 11 of the execution proceeding about issuance of direction by its order dated 23/07/2020, there is no dispute about the order and its application to the related party.

9) The contents of para No. 12 about the observations given by the Hon'ble Principal Bench NGT, New Delhi, in para

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No. 9 of its order, and further listing the matter on 04/02/2021, being matter of record needs no reply.

10) The contents of para Nos. 13 and 14 are not related to undersigned respondent and therefore, undersigned respondent restrict his reply.

11) The contents of para No. 15 about passing of the order on dated 04/02/2021, being matter of record needs no reply.

12) The contents of para No. 16 about application about the order passed in the proceeding, there is no dispute about passing of the order and its application to the related parties.

13) The contents of para No. 17 about the circular dated 24/11/2016 being matter of record needs no reply.

14) The contents of para No. 18, it is specifically denied that, inspite of said direction issued by the Hon'ble Principal

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Bench NGT, New Delhi, the undersigned respondent continued illegal activities despite after various objection and reminder given by the applicant. In this regard it is submitted that, no any objections and reminders were issued to the undersigned respondent by the applicant at any point of time. Rest of the contents in relates to respondent Nos. 1 to 8 and therefore, undersigned respondent restrict his reply, but the adverse contention against the undersigned respondent is hereby denied.

15) The contents of para No. 19 are not related with the undersigned respondent, therefore, undersigned respondent restrict his reply, but the adverse contentions in this para against the undersigned respondent is hereby specifically denied.

16) The contents of para No. 20 about issuance of notice to the undersigned respondent being matter of record. The undersigned respondent forwarded his reply through his Advocate to the Advocate of the applicant, but the same returned "unclaimed". It is further submitted that, the applicant issued the false notice with vague allegations against undersigned

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respondent and it appears that, the intention of issuing such notice is nothing but the harassment to the undersigned respondent without any justified cause.

17) The contents of par No. 21 about receiving the notice by the undersigned respondent is not disputed, but it is specifically denied that, the undersigned respondent not replied to the said notice. There is no question of furnishing the details of compliances made by the undersigned respondent to the applicant. In the said reply to the notice undersigned respondent specifically stated that, he will take care to submit the related papers to the concern authorities, if demanded by them and accordingly the undersigned respondent from time to time submitted all the details of the compliances done by the undersigned respondent to his marriage hall to the concern authorities i.e. to the Regional Officer, MPCB Board, Amravati. The copies of the compliances done by the undersigned respondent is hereto annexed as **Annexure-A** alongwith this written submissions for kind perusal of this Hon'ble Tribunal.

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- 18) The contents of para Nos. 22 and 23 are not related to the undersigned respondent and therefore, needs no specific reply.
- 19) The contents of para No. 24, it is specifically denied that, undersigned respondent failed and continued to comply and perform his responsibility to follow the directions issued by the Hon'ble Tribunal. It is specifically denied that, the undersigned respondent is the polluter and is liable to pay compensation to the applicant. It is specifically denied that, the inaction is continues and continued even today. In this regards it is submitted that, the applicant levelled false and baseless allegations against the undersigned respondent. The undersigned respondent has done all the compliances, which are applicable to the marriage hall of the undersigned respondent, in view of the directions issued by the Hon'ble Tribunal.
- 20) The contents of para No. 25, it is specifically denied that, the undersigned respondent violated the order passed by the Principal Bench NGT, New Delhi on dated 04/02/2021. The

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applicant is not entitled to claim any compensation as no loss/degradation cause to him, as allegedly contended by him in the proceeding.

21) Filing of execution proceeding against the undersigned respondent is nothing but an illegal attempt only with a view to harass the undersigned respondent and in such case the proceeding by the applicant needs to be dismissed.

22) There is no cause of action arose for the applicant to file the present execution, as contended by the applicant in the proceeding; in view of the fact that, after passing of the order by the Principal Bench NGT, New Delhi, the marriage hall of the undersigned respondent was closed and no marriage function was allowed in view of the lock-down imposed by the State Government and the Collector, Akola. So also, in view of the proceedings initiated by Regional Officer, MPCB Board, Amravati against the marriage hall of the undersigned respondent.

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23) It is submitted that, as per the assurance given by the undersigned respondent to the Regional Officer, MPCB Board, Amravati, the undersigned respondent has done all the applicable compliances as per the order passed by the Hon'ble Principal Bench NGT, New Delhi. The same has been verified by the concern officer by visiting the marriage hall of the undersigned respondent. There is no environmental degradation cause by the marriage hall of the undersigned respondent. Proper steps has been taken since beginning for performing the marriages in the marriage hall and there have been no environmental violation at all inside the marriage hall premises like noise etc.

24) The prayer clause is denied in toto. The applicant is not entitled for any relief as claimed by the applicant, as the applicant has not come before this Hon'ble Tribunal with clean hands.

25) It is respectfully submits that the undersigned respondent has done all the compliances to his marriage hall as per the directions of the Principal Bench NGT, New Delhi and the same has been verified by the concern authorities by

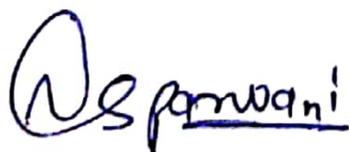
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inspecting the marriage hall of the undersigned respondent. The respondent further submits that after passing of the orders by the Principal Bench NGT, New Delhi, the marriage hall of the undersigned respondent was not functioning and the same has been observed by the concerned authorities during visit to the marriage hall. All the relevant documents are filed hereto as **Annexure-B**. The undersigned crave leave for this Hon'ble Tribunal to read out all the documents.

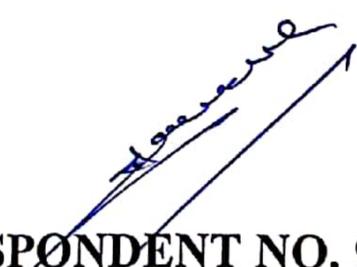
26) The undersigned respondent submits that no environmental degradation has been caused at any time by the marriage hall of the undersigned as allegedly contended by the applicant.

PUNE

DATE: 28/10/2021



COUNSEL FOR RESPONDENT NO.9



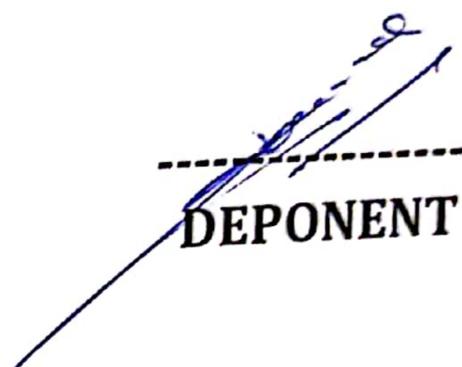
RESPONDENT NO. 9
PROP. RAJENDRA B. JAISWAL

VERIFICATION

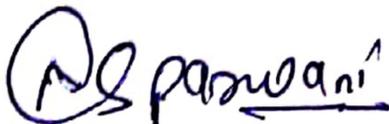
I, Rajendrakumar Brijkishor Jaiswal, aged 61
Years, occ. Business, R/o. Jatharpeth, Akola, Tq. and Distt.

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Akola, do hereby verify that the contents of above paragraphs are true and correct as per the information received from the documents and as per my own knowledge and belief. Hence, signed and verified at Akola on 28th day of October, 2021.


DEPONENT

I know the deponent,
who has signed before me.


NARENDRAKUMAR S. PARWANI,
ADVOCATE, AKOLA

From,
 Utsav Mangal Karyalaya
 Jatharpeth, Akola, Tq. & Dist. Akola

To,

The Regional Officer,
 Maharashtra Pollution Control Board,
 Amravati

Subject: Compliance report in respect of the order passed by the Hon'ble N.G.T. Bench, at New Delhi.

Respected Sir,

I the undersigned submit as under:

In view of the order passed by the Hon'ble N.G.T Bench at New Delhi, following compliances has been done by the Utsav Mangal Karyalaya, situated at Jatharpeth, Akola, Tq. & Dist. Akola, as under:

1)	Name of Establishment	:	Utsav Mangal Karyalaya
2)	Address of Establishment	:	Sheet No. 75-D, Jatharpeth, Akola, Tq. & Dist. Akola
3)	Name of contact person With phone no. & e-mail Id	:	Mr. Rajendra Brijkishor Jaiswal 9765561065 gopalwasu9765@gmail.com
4)	Consent Obtained	:	Applied, for establish and operate UN No. 0000123342

Two Copy
 @ Amravati

...2...

5)	DG Set Provided	:	Yes. KVA-125
6)	Acoustic enclosure provided	:	Yes
7)	Loudspeaker provided	:	No
8)	Firecracker allowed	:	No
9)	Sources of Fresh Water	:	Municipal Corporation & Bore Water
10)	CGWA permission for Use of ground water Obtained	:	Yes/Exemption certificate
11)	Swimming Pool Provided	:	No
12)	Ground Water used for Swimming pool	:	No
13)	Metering system provided For ground water extraction System	:	Yes
14)	Permission of Fire Safety Obtained	:	Yes
15)	Roof top rainwater harvesting Installed	:	Yes
16)	Laundry facility available	:	No
17)	STP/ETP Provided	:	Yes
18)	Fuel used for Banquet Halls Hot water generator based on	:	Solar system
19)	Air pollution control system provided for fugitive/cooking /Kitchen such as (Hood arrangement, proper ducting & proper exhaust system with stack at least 2 mtrs above roof of building)	:	Yes



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

I, _____
We hereby apply for*

Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.

Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.

Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:
MPCB-CONSENT-0000123342

Application submitted on:
08-10-2021

Industry Information

Consent To:

Operate

IIN No.:

Submit to:

SRO - Akola

Type of institution:

Industry

Industry Type:

O38 Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms.

Category:

Orange

Scale:

S.S.I

EC Reqd.

No

EC Obtained

No

EC Ref. No.

-

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit)

No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name

Rajendra B.Jaiswal

Address

Plot No. 6, Prop.No.2890, Sheet No.75 D, Jatharpeth, Akola,

Designation

Proprietor

Taluka

Akola

Area

District

Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number, Name of Taluka and District, also telephone and fax number)

Industry name

Jtsav Mangal Karyalaya

Location of Unit

Plot No. 6, Prop.No.2890, SheetNo.75 D, Jatharpeth, Akola

Survey number/Plot Number

Plot No. 6, Prop.No.2890, SheetNo.75 D

Taluka

Akola

District

Akola

b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

Mun. Corpo. Akola

Planning Authority

Comm. Officer, M.C. Akola

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

Mun. Corpo. Akola

Name of the licence issuing authority

Mun. Comm., Mun. Corpo. Akola

5. Names, addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

Rajendra B. Jaiswal

Telephone number

9765561065

Fax number**Officer responsible for day to day business**

Rajendra B. Jaiswal

(a.) Are you registered Industrial unit ?

Yes

Registration number

53159

Date of registration

Apr 2, 2016

Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (In Lakh)

7.62

*** Verified**

CA Certificate

*** Terms**

5

*** Consent Fee**

7500.00

If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From

NH

Distance(Km)

4.00

*** Name**

NH-6

River

15.00

Purna

Human Habitation

0.05

Religious Place

0.00

--NA--

Historical Place

0.00

--NA--

Lake/Sea

0.00

--NA--

Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone, Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
IA	No	No		

If the site is situated in notified industrial estate,

		Details
a) Whether effluent collection, treatment and disposal system has been provided by the authority.	No	Yes, STP Provided
b) Will the applicant utilize the system, if provided.	No	Yes
c) If not provided, details of proposed arrangement.	Na	

a) Total plot area (In square meter)	(b) Built up area and (In square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (In square meter)
170	1171 (Gr.Fr.=407.92 +1st fr.=405.94+ 2nd fr.=357.14 Total=1171)	50

J. Month and year of commissioning of the Unit.

2015-06-16

L. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
	2	10	No

2.

a) Do you have a residential colony Within the premises in respect of Which the present application is Made	No	NA	
b) If yes, please state population staying			
Number of person staying	Water consumption	Sewage generation	Whether is STP provided?
	0	0	No
c) Indicate its location and distance with reference to plant site.			
Number of person staying	Water consumption		
A	0		

3. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e.Dyes, drugs etc. Give figures corresponding to maximum installed production capacity

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
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Restaurants.	Kg/Day	Preparation of Foods	200	200	0	200	Food cooking in kitchen & serve to guest, during marriage/function.
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Products Name and Quantity

Product Name	UOM	Quantity	Remarks
IA	--NA--	0	NA

4. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
Legumes, Grains, Pulses etc.	Kg/Day	205	No	No	NA

5. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

Attached

Part B : Waste Water aspects

6. Water consumption for different uses (m³/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Purpose	3.0	2.5	Septic Tank & Soak Pit	NA	On Land for Gardening	STP is provided
Domestic Purpose Polluted Pollutants are biodegradable	2.0	1.5	Primary	NA	On Land for Gardening	STP is Provided
Domestic Purpose Polluted, Pollutants are not biodegradable & toxic	0	0	--NA--	NA	--NA--	NA
Industrial Purpose (cooling, spraying in line pits or boiler feed)	0	0	--NA--	NA	--NA--	NA
Others	0.3					

7. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of authority granting permission	Quantity permitted
CGWA & Mun. Water Supply	CGWA & Mun. corpo.	5.5

8. Quantity of waste water (effluent) generated (m³/day)

Domestic	Boiler Blowdown	Industrial	Cooling water blowdown



Water budget calculations accounting for difference between water consumption and effluent generated.

1. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m³/day)

L.O

Treatment unit	Size (mxm)	Retention time (hr)
Collection Tank	4.128	8
Settling tank	4.128	8
Reaction tank	2.016	8
SP	2.016	24

1. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m³/day)

Treatment unit	Size (mxm)	Retention time (hr)
A	0	0

2.

i) Are sewage and trade effluents mixed together? No
 If yes, state at which stage-Whether before, intermittently or after treatment. 0

3. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m³) 0
 Effluent sump/Guard pond details No NA
 If yes, state at which stage-Whether before, intermittently or after treatment. No NA

4. Mode of disposal of treated effluent With respective quantity, m³/day

i) Into stream/river (name of river) 0	(ii) Into creek/estuary (name of Creek/estuary) 0
(iii) Into sea 0	(iv) Into drain/sewer (owner of sewer) 0
(v) On land for irrigation on owned land/ase land. Specify cropped area. 0	(vi) Connected to CETP 0
(vii) Quantity of treated effluent reused/ recycled, m ³ /day Provide a location map of disposal arrangement indicating the outlet(s) for sampling. Treated effluent reused / recycled (m ³ /day) 0	

OD (mg/l)	0
DS (mg/l)	0
Specific pollutant if any	Name
1	NA
	Value
	0

Treated Effluent

H	5.5 to 8.5
S (mg/l)	100
C (mg/l)	100
OD (mg/l)	250
DS (mg/l)	2100
Specific pollutant if any	Name
1	NA
	Value
	0

Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

6. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
Diesel	Lit/Day	100	0
Sulphur content	Sulphur content	Quantity	Other (specify)
	0	1	0

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
PG	Kg/Day	38	0
Sulphur content	Sulphur content	Quantity	Other (specify)
	0	1	0

7. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
	D G set	125 KVA	Diesel
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
0	MS	Rond	4.0
(i) Diameter/Size, in meters	(j) Gas quantity, Nm ³ /hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
1.3	0	0	0
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl ₂ , Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA

Parameter/Size, in meters	MS	Round	11
(j) Gas quantity, Nm ³ /hr.	0	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
		0	0
(n) Nature of pollutants likely to present in stack gases such as Cl ₂ , Nox, Sox TPM etc.		(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
	0	0	0

7. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

8. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole	No	Details	NA
Platform	No	Details	NA
Ladder	No	Details	NA

9. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

r. Stack attached to	Parameter	Concentration mg/Nm ³	Flow (Nm ³ /hr)
NA	0	0	0

Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose copy of the latest report of analysis from the laboratory approved by State Board/Central Board/ Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

Part - D: Hazardous Waste aspect

10. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Sl. No	Type	Qty	UOM
A		0	--NA--
Method of transport	Method of collection	Method of reception	Method of storage
A	NA	NA	NA
	Method of treatment	Method of disposal	
A	NA	NA	

Waste (Annually) Schedule II

1. Details about use of hazardous waste

Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report analysis from the laboratory approved by State Board/Central Board/Central Govt. In the ministry of Environment & Forests. For proposed units furnish expected characteristics

33.
Copy of format of manifest/record Keeping practiced by the applicant.

34.
Details of self-monitoring (source and environment system)

35.
Are you using any imported hazardous waste. If yes, give details.

36.
Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

37.
Provide details of treatment of hazardous waste, if any (give type and capacity of treatment units)

38. Quantity of hazardous waste disposal

(i) Within factory

0

(ii) Outside the factory (specify location and enclose copies of agreement.)

0

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0

(iv) Outside state/Union Territory, If yes particulars of (1 & 3) above.

0

(v) Other (Specify)

0

Part - E: Additional information

39.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree-plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

1.

1. Which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

2.

2. Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

3. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
Waste Food	25	Kg/Day	NA	For composting in our own land Gat No.. 298/2 Borgaon, Ta. Dist: Akola	NA

4. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

iv) Has approval of site been obtained from the concerned authority?

v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

vi) Has information on imports of Chemicals been provided to the concerned authority?

vii) Does the unit possess a policy under the PLI Act?

15. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
10 Square meter	40 Square meter(80 %)	25

Applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

Any other additional information that the applicants desires to give

Whether Environmental Statement submitted? If submitted, give date of submission.

8.

We further declare that the information furnished above is correct to the best of my/our knowledge.

9.

I hereby submit that in case of any change from what is stated in this application in respect of raw materials, processes, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

10.

We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature : Rajendra B.Jaiswal

Name : Rajendra B.Jaiswal

Designation : Proprietor

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
	Marrage Hall	NA	NA	NA
Separate EM Provided	No		Other Emission Sources	NA
Measures Proposed	NA		Foul Smell Coming Out	No
Air Sampling Facility Details	NA			

D.G. Set Details

Description	Capacity(KVA)	Remarks
	125	Stack height approx 04 Mtrs above roof

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details

Details
Applicable

Cess Paid

No

If Yes, UpTo

Jan 1 1900 12:00:00:000AM

Legal Actions

Legal Record Of Company

Legal Action Details

Remarks

Legal
Action
Taken
to



सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु छूट प्रमाण पत्र)
Certificate of Exemption for Ground Water Withdrawal

Project Name:	Utsav Mangal Karyalaya		
Project Address:	Jatharpeth, Akola		
Town:	Akola (m Corp.)	Block:	Akola
District:	Akola	State:	Maharashtra
Pin Code:			
Communication Address:	Jatharpeth, Akola, Akola, Akola, Maharashtra - 444005		
Address of CGWB Regional Office :	Central Ground Water Board Central Region, N.s. Building, Civil Lines, Nagpur, Maharashtra - 440001		

1. Application No.:	21-4/7217/MH/INF/2021	2. Category: (GWRE 2020)	Safe					
3. Project Status:	New Project	4. Valid From	04/10/2021					
5. Ground Water Abstraction Permitted:								
	Fresh Water		Saline Water	Dewatering		Total		
	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
	5.00							

This is to certify that as per information furnished by the applicant, M/s UTSAV MANGAL KARYALAYA comes under Micro and Small Enterprises category and has ground water withdrawal of less than 10 cum/day. As per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted.

The firm is exempted from seeking NOC. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.

This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/ violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.

यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई सूचना के अनुसार मेसर्स ... सूक्ष्म और लघु उद्यम श्रेणी के अंतर्गत आता है और इसमें 10 m³ / दिन से कम भूजल निकासी है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा दिनांक 24.09.2020 के SO 3289 (E) के अनुसार, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशा-निर्देश, 2020 सूक्ष्म और लघु उद्यमों को 10 m³/ दिन से कम भूजल खींचने वाले को छूट दी गई है।

फर्म को NOC लेने से छूट दी गई है। फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।

यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना/उल्लंघन, एसओ 3289(ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

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भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises

MSME
सूक्ष्म, लघु एवं मध्यम उद्यम
MICRO, SMALL & MEDIUM ENTERPRISES

UDYAM REGISTRATION CERTIFICATE



UDYAM REGISTRATION NUMBER

UDYAM-MH-02-0010127

NAME OF ENTERPRISE

M/S RAJENDRA BRIJKISHOR JAISWAL

TYPE OF ENTERPRISE *

MICRO

MAJOR ACTIVITY

SERVICES

SOCIAL CATEGORY OF
ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	UTSAV MANGAL KARYALAY

OFFICIAL ADDRESS OF
ENTERPRISE

Flat/Door/Block No.	DTC-4592166	Name of Premises/ Building	UTSAV MANGAL KARYALAY
Village/Town	AKOLA	Block	NEAR BALSHIVAJI SCHOOL
Road/Street/Lane	JATHARPETH	City	AKOLA
State	MAHARASHTRA	District	AKOLA, Pin 444005
Mobile	9765561065	Email:	jt-office@rbjgroup.in

DATE OF INCORPORATION /
REGISTRATION OF ENTERPRISE

16/03/2000

DATE OF COMMENCEMENT OF
PRODUCTION/BUSINESS

16/03/2000

NATIONAL INDUSTRY
CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	55 - Accommodation	5510 - Short term accommodation activities	55101 - Hotels and Motels, inns, resorts providing short term lodging facilities; includes accommodation in house boats	Services

DATE OF UDYAM REGISTRATION

27/09/2021

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 02/10/2021

For any assistance, you may contact:

1. District Industries
Centre:

AKOLA (MAHARASHTRA)

2. MSME-DI:

NAGPUR (MAHARASHTRA)

**BE A
CHAMPION**
with the
Ministry of

Feasibility Report for
10 KLD
Sewage Treatment Plant

For site

UTSAV MANGALKARYALAYA, AKOLA

Supplied by

FOURWIN[®]
Excellence in Automotive Care.

TREO ENGINEERING PVT LTD

T-Block, Plot No.154, Near L&T Training Centre,
MIDC, Bhosari, Pune-411026.

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CHAPTER I

INTRODUCTION

Overview

This manual provides guidelines for operation and maintenance of Sewage Treatment plant. It provides starting operation and maintenance of equipment supplied for the plant. Do read through the guidelines in this manual prior to actual start of the plant.

Design Parameters (as per PCB norms)

Nature of Waste Water	SEWAGE EFFLUENT
Flow	10 m ³ /day / Average
Operating Period	8-10 hrs /day
Sewage treatment technology	MBBR technology

A] SEWAGE STANDARD PARAMETER (At the inlet of Collection tank)	
Ph	6.5-9.0
COD	400-600 mg/lit
BOD	250 - 300 mg/lit
Suspended Solids	150-200 mg/lit
Oil & Grease	15-20 mg /lit
Nitrogen	40-50 mg/lit
Phosphorous	5-7 mg/lit
e-coli	Present

B] TREATED WATER PARAMETER (After tertiary Filtration system)	
pH	6.5-7.5
COD	≤ 100 mg /lit
BOD(5 days @ 20 °C)	≤ 10 mg/lit
Suspended Solids	≤ 20 mg/lit
Oil & Grease	≤ 10 mg/lit
Nitrogen	≤ 5-10 mg/lit
Phosphorous	≤ 5 mg/lit
e-coli	Absent

ASSUMPTIONS

- The plant is designed to operate at +/- 10 % variation in raw wastewater parameter.
- No other parameters other than mentioned above is present in the raw waste water which is beyond Pollution Control Norms and hazardous to microorganisms.
- Treated water quality will be achieved if the inlet raw water quality is as per the raw water quality mentioned as well as no other pollutant than the mentioned, is present or exceeds the limits or which is hazardous in nature, which otherwise may affect the biological/inorganic treatment process.

CHAPTER II

PROCESS DESCRIPTION

This plant is designed based on the chemical/biological treatment concept. The inorganic matter (which are mixed with water after washing) removes or degrade chemically from the effluent & at the end clean water is available for the non-potable usage or to dispose safely in the drainage or river bodies as per the norms. Following treatment steps have been used. Our treatment scheme consists of the following processes:

- A) Screening/bar screen chamber
- B) Oil & Grease removal
- B) Raw Water Tank / Septic tank
- C) Chemical treatment (coagulation & flocculation)
- D) Sludge Settling
- E) Tertiary treatment

1. Pre - Treatment

Screening/Bar screen chamber : This is the first units of the plant in which large or floating materials in the effluent gets arrested and blockage or choking of the downstream equipment's can be avoided. This arrested material will be removed manually and then will be disposed off suitably. Mud from cars get settled in the mud trap and removed from the bottom of the tank to avoid choking of the pump.

Oil & Grease trap : after car washing, water sometimes gets free oil. This oil if not removed then creates the problem of scum accumulation and affects the functioning of microbes.

To avoid this, oil & Grease trap is provided after the bar screen/mud trap, where free floating oil is arrested prior to entry in the plant. Accumulated oil will be removed periodically and disposed off properly.

Equalization : To absorb variation in quantity and quality of effluent and to provide uniform flow at the downstream treatment process, a collection or equalization tank is provided. This will avoid shock loading and process upsets of the treatment plant. To avoid settling of suspended solids in this tank continues air agitation is provided.

If at site, septic tank is provided then collection tank as well as air agitation is not required.

2. Secondary Treatment

Biological Treatment: This is the main section of the plant where degradation of organic pollutants with the help of aerobic micro-organism takes

place. To provide higher surface area for micro-organism, floating media is provided. On which micro-organism growth takes place. This makes bioreactor is of hybrid concept in which both suspended growth as well as attached growth principal for micro-organism is achieved. Due to higher population of micro-organism, effective volume of bioreactor reduced drastically as compared to conventional aeration tanks.

To maintain the aerobic condition in the bioreactor, air supply arrangement is provided by means of aeration equipment which has high oxygen transfer efficiency.

Reaction cum settling tank: Gravity overflow from the bioreactor is collected in the reaction cum settling tank. Coagulation and flocculation process takes place with the dosing of alum/poly. The effluent get mixed with the help of mixing mechanism like air or agitator. As a result, the particles collide with each other and becomes heavier. Stop the mixing mechanism and allow it to settle for some time (say 30 min.). The generated sludge from the bottom of the reactor tank removes automatically to the sludge drying bed. Clear supernatant after settling will flow by gravity to Dual Media Filter (DMF).

Intermediate Storage tank: Supernatant from Tube settler, flow by gravity to the Intermediate storage tank/filter feed tank. Here water is stored before pass through the filtration plant.

Sludge disposal system : Settled sludge from mixing tank will be removed by pumping to the sludge holding tank or feed to sludge drying bed to dewater the sludge.

3. Tertiary treatment

Secondary treated water will be further passed through activated carbon filter followed by sand media filter.

A. Pressure sand filter

The raw water is first passed through a pressure sand filter to reduce the suspended solids and turbidity present in the raw water. The filter will have to be washed with fresh water for 10 to 15 minutes daily. This filter is provided to keep a check on the suspended solids.

B. Activated carbon filter

Activated Carbon Filter shall be used for Decolorization of filtered water, where the excess color and odor will be removed. Filtered water will be collected in the Treated water Storage tank from where it will be passed though the membrane (if provided) to get good results.

If sewage treated & operated properly this sewage treatment plant will give enormous benefits such as

- It will avoid the water pollution

- It will help us to give hygienic surrounding
- After required treatment, treated water can reduce your 60-70 % fresh water requirement, which otherwise we use for toilet flushing, gardening, construction etc. Thus we can save a lot on water expenditure as well as provide us a remedy on present water crises.
- Being a water recycling & conservation system, commercial establishment gets depreciation benefits for promoting green & eco-friendly development.

CHAPTER III

System specification/Equipment Details

1. BAR SCREEN	
MOC	MSEP
Coating	Red Oxide + Epoxy
Qty.	1 no.

2. OIL SKIMMER	
Type	Belt Type
Capacity	20 LPD
MOC	CI
Make	Treo
Qty	1 No.

3. SEWAGE TRANSFER PUMP (Submersible)	
Type	non clog, centrifugal
Capacity	1.25 m ³ /hr @ 12 m head
Power	0.5 kW / 3 Phase
Make	CRI/LUBI
Qty	2 no.(1W+1S)

4. AIR DIFFUSER	
MOC Membrane	Disc Type 9" DIA
MOC Base	PP
Make	Rehau/Scogen/Jaegers/Equiv
Qty	4 Nos

5. FILTER FEED PUMP (Monoblock)	
Type	Self Priming, non clog, Centrifugal
Capacity	1.25 m ³ /hr @ 24 m head
Power	0.37 kW
Make	CRI/LUBI
Qty	1 No.

6. ALUM/PAC DOSING SYSTEM	
Type	Electronic Diaphragm
Capacity	0-6 LPH @ 4 Kg/cm ²
Power	0.025 KW
Make	Flow jet
Qty	1 No.

7. DUAL MEDIA FILTER	
Capacity	1.25 m ³ /hr
Size	16" x 65" Top-Bottom
MOC	FRP
Pipeline size	40 NB
Filter media	Supporting Media, Fine sand & carbon
Make	Pentane/equiv.
Valve type	Auto Multiport valve
Make	initiative/Equiv.
Quantity	1 No.

8. TUBE MEDIA	
MOC	PVC
Shape of Tube	Hexagonal
Thickness	1.0 To 1.2 mm
Working Temp	50°C
Qty	1 lot
Make	Cool deck/Marvellous/Equiv

9. OZONATOR	
MOC	MS
Capacity	6 gm/hr
Make	Scaler/Weltech/Unicare
Qty	1 No.

10. Air Blower	
Type	Twin Lobe, Root Blower
Capacity	100 m ³ /hr @ 0.4 kg/cm ²
Make	KPT/TMVT/ Everest/IR/Equiv
Qty	1 No.

11. Electric Motor for Blower

Type	Foot Mounted
RPM	1440
Capacity	3.7 KW
Make	Crompton/Siemens
Qty	1 No.

13. INTERCONNECTING PIPING & FITTINGS

MOC	White PVC Sch 40
Quantity	1 lot within the Battery Limit
Make	Astral

14. ELECTRICAL & EQUIPMENTS

Control Panel	1 No
Cabling	1 Lot
PVC Pipe	1 Lot
Make	Treo
Cable	Flexible
Cable make	Polycab

15. MULTI-PORT VALVE WITH DISTRIBUTION SYSTEM

MOC	MPV, Automatic (PLC Based)
Quantity	1 No.
Make	Initiative

CHAPTER IV

CIVIL UNIT DETAILS

All required civil work including tanks, foundations for equipment's, manhole cover are under client's scope, Existing Tank details is as under:

Sr. No.	DESCRIPTION	DIMENSSION (IN METERS)	VOLUME (IN m ³)	SCOPE
01	BAR SCREEN CHAMBER	0.9 x 0.975 x 2.25	1.974	CLIENT
02	OIL TRAP TANK	0.9 x 0.975 x 2.25	1.974	CLIENT
03	COLLECTION WATER TANK	0.8 x 2.4 x 2.15	4.128	CLIENT
04	AERATION TANK	0.8 x 2.1 x 1.2	2.016	CLIENT
05	SLUDGE DRYING BED (OVERGROUND)	0.8 x 2.1 x 1.2	2.016	CLIENT
06	FILTER FEED TANK	0.8 x 2.4 x 2.4	4.608	CLIENT

CHAPTER V

UTILITY CONSUMPTION

To operate ETP plant following heads is to be considered.

- Electricity consumption
- Chemicals
- Manpower

a. Electrical load

Sr. No.	Description	Installed load, kw	Working load, kw
01	Sewage transfer pump	0.5	0.5
02	DMF feed pump	0.37	0.37
03	Sludge transfer pump	0.74	0.74
04	Air blower	0.74	0.74
05	Multiport valve	0.0050	0.0050

b. Chemical & Manpower

Sr No.	Description	Quantity
1	Alum/PAC	1 kg/day
2	Man power	One man power

One man power is always required for taking care/supervision of the plant.

CHAPTER VI

EQUIPMENT OPERATION MODE

Sr. No.	Description	Qty	Operation		Inter-lock
			Manual	Auto	
1	Air supply for aeration tank	1 no	✓	✓	
2	Sewage Transfer Pump	1 no	✓	✓	If level in equalization tank is low, pump will not start
3	Filter Feed Pump	1 no	✓	✓	If level in tank is low, pump will not start
5	Alum/PAC Dosing Pump	1 no	✓	✓	Manually check Dosing tank solution level

CHAPTER VII

PARAMETERS TESTING SCHEDULE

TABLE No. 1 TESTS SCHEDULE	
JOB DESCRIPTION	REMARKS/REFERENCES
<p>1. RAW effluent (INFLUENT)</p> <ul style="list-style-type: none"> • pH • TSS & COD • BOD₃ 	<p>(Twice a Week) (Once a Week) (Twice a Month)</p>
<p>2. TREATED WATER</p> <ul style="list-style-type: none"> • pH • TSS & COD • Free Residual Chlorine (if dosing) • BOD₃ 	<p>(Twice a week) (Twice a Month) (Twice a Month) (Monthly)</p> <p>Note: TSS : Total Suspended Solids DO : Dissolved Oxygen COD : Chemical Oxygen Demand BOD₃ : 3 days Biochemical Oxygen Demand</p>

Equipment Final Acceptance Certificate

The equipment identified below meets the requirement of the Purchase Order and Treo Engineering Pvt. Ltd, has manufactured, & successfully commissioned the equipment at location.

The details of the Project are given below:

P.O NO: Nil

P.O Date: Nil

Customer: Utsav Mangal Karyalay

Commissioning / Trial Date: 28-09-2021

System: - STP - 10kld

Location: - Jatharpeth, Akola, Maharashtra - 444005

Machine Sale by (Direct/Dealer):- Direct

Final In-Plant Acceptance Signature

Mr. Bhojraj Mate


28/09/2021

From, Treo Engineering Pvt Ltd, Pune

For,

Utsav Mangal Karyalay


28/09/21.



TREO ENGINEERING PVT. LTD
 Plot No. 54 / 55, 2nd Floor, H-Block, MIDC Pimpri
 Pune - 411026, Maharashtra, India
www.treo.co.in | sales@treo.co.in | service@treo.co.in
 CIN No: U29190PN2009PTC134901

FOURWIN
 Excellence in Automotive Care

Check list for the FourWin STP		
	Yes	No
Proper civil dimensions as per drawing	✓	
All pumps working properly	✓	
Settling tank	✓	
Proper installation of Oil Skimmer	✓	
Proper water flow rate	✓	
Water leakages, If Any		✓
Clarity of water	✓	
Proper Anchoring	✓	
Proper operations of control panel units	✓	
Proper provision of send bed	✓	
Proper cable routing	✓	
Proper painting	✓	
Time test for complete wash		
Training session related to Standard Operating Procedure (SOP) for selecting option to wash BIG/Small car while using FOUR WIN system		

Note:

- Accidental and physical damage to the system is not covered in warranty.
- Underbody Motor failure due to external reason is not covered in warranty. (water accumulation/improper drainage)
- Warranty covers manufacturing defects in the machine up to 1 year from date of FAC.
- Electrical component failure on account of power fluctuation, phase change or power surge does not covered under warranty.
- Any defect due to incorrect operation or insufficient maintenance does not covered in warranty.
- Hardness of water should be within permissible limits.(60 to 120 ppm)
- Pump should not run dry.

Trisy 28/09/21

Name, signature and stamp of the customer.

Bhojraj R. Mate.

B. Mate
28/09/2021

Name & signature of the commissioning engineer

FOURWIN
Excellence in Automotive Care

WINGS BUSSINESS SOLUTIONS

S No.259/5/2, Flat No. B-306, Padmavati Dhara, NR Cascade,

Wakad, Pimpri Chinchwad, Haveli, Pune, Maharashtra - 411057

GSTIN/UIN: 27BSMPB5645R120

Email – wingsbusiness.head@gmail.com



PURCHASE ORDER-UTSAV MANGAL KARYALAY - AKOLA

DATE: 13/08/2021

Dear Sir,

We are pleased to place the order for FOURWIN STP – 10 KLD as per the following details:

Price Offer for FourWin Equipment's				
Sr. No	Description	Unit	Qty	TOTAL PRICE(INR)
	<u>Supply:</u>			
1	FOURWIN STP – 10KLD	SET	1	3,25,000
	Total			3,25,000
	<i>Packaging</i>			Included
	<i>Installation</i>			Included
	Total basic			3,25,000
	<i>Transportation</i>			20,000
	<i>Taxes GST 18%</i>			62,100
	Total Payable amount			4,07,100

Terms & Condition: -

Terms & Conditions		
1	Prices	Ex Works, Chikhali, Pune
2	Taxes	Included above
3	Packaging & Insurance	Included above
4	Freight	Included above
5	Installations	Included in above Price.
6	Payment Terms	50% advance with purchase order & 50% Balance before dispatch
7	Delivery Period	Within 7-8 days from the date of receipt of Purchase order & advance payment
8	Material Unloading	In the scope of customer

WINGS BUSSINESS SOLUTIONS

S No.259/5/2, Flat No. B-306, Padmavati Dhara, NR Cascade. Wakad,

Pimpri- Chinchwad, Haveli, Pune, Maharashtra – 411057

GSTIN/UIN : 27BSMPB5645R1Z0

Email - wingsbusiness.head@gmail.com



DATE: 17/08/2021

TO,

UTSAV MANGAL KARYALAY - AKOLA

Dear Sir,

Thanks for advance payment.

Today we have received payment of Rs. 50,000/- against supply of STP – 10Kld.

Thanks & regards,

Monika B.

Business Head- West

+919689899306

Warranty Terms	1 Year service warranty. However, the warranty does not cover wear & tear items like Hose & Bearing, failure of components on account of electricity fluctuation, water ingress. The warranty is against any manufacturing defect.	
Cancellation of Order	Order once received & accepted by us will not subject to cancellation without our consent	
11 Advance Payment Refund Terms	Advance payment once received will not get refunded after acceptance of order	
12 BANK DETAILS	ACCOUNT NAME	WINGS BUSINESS SOLUTIONS
	BANK NAME	AXIS BANK
	BRANCH	SN1&3, RENUKA ROYAL, AJMERA COMPLEX PLOT NO 52, CTS 6258, PIMPRI COLONY, PUNE, MAHARASHTRA, 411018
	IFSC CODE	UTIB0001435
	ACCOUNT NUMBER	920020021069908

Additional Details

Billing Address	
Shipping Address	
GST Number	

Thanks & Regards,

Miss. Monika

Business Head- West

Cell: 96898-99306

WINGS BUSSINESS SOLUTIONS

S No.259/5/2, Flat No. B-306, Padmavati Dhara, NR Cascade. Wakad,

Pimpri- Chinchwad, Haveli, Pune, Maharashtra – 411057

GSTIN/UIN : 27BSMPB5645R1Z0

Email - wingsbusiness.head@gmail.com



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Excellence in Automotive Care

WINGS BUSSINESS SOLUTIONS

S No.259/5/2, Flat No. B-306, Padmavati Dhara, NR Cascade.

Wakad, Pimpri Chinchwad, Haveli, Pune, Maharashtra - 411057

GSTIN/UIN: 27B5MPB5645R120

Email – wingsbusiness.head@gmail.com



PURCHASE ORDER-UTSAV MANGAL KARYALAY - AKOLA

DATE: 13/08/2021

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We are pleased to place the order for FOURWIN STP – 10 KLD as per the following details:

Price Offer for FourWin Equipment's				
Sr. No	Description	Unit	Qty	TOTAL PRICE(INR)
	<u>Supply:</u>			
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	Total			3,25,000
	Packaging			Included
	Installation			Included
	Total basic			3,25,000
	Transportation			20,000
	Taxes GST 18%			62,100
	Total Payable amount			4,07,100

Terms &Condition: -

Terms & Conditions		
1	Prices	Ex Works, Chikhali, Pune
2	Taxes	Included above
3	Packaging & Insurance	Included above
4	Freight	Included above
5	Installations	Included in above Price.
6	Payment Terms	50% advance with purchase order & 50% Balance before dispatch
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	Warranty Terms	1 Year service warranty. However, the warranty does not cover wear & tear items like Hose & Bearing, failure of components on account of electricity fluctuation, water ingress. The warranty is against any manufacturing defect.	
10	Cancellation of Order	Order once received & accepted by us will not subject to cancellation without our consent	
11	Advance Payment Refund Terms	Advance payment once received will not get refunded after acceptance of order	
12	BANK DETAILS	ACCOUNT NAME	WINGS BUSINESS SOLUTIONS
		BANK NAME	AXIS BANK
		BRANCH	SN1&3, RENUKA ROYAL, AJMERA COMPLEX PLOT NO 52, CTS 6258, PIMPRI COLONY, PUNE, MAHARASHTRA, 411018
		IFSC CODE	UTIB0001435
		ACCOUNT NUMBER	920020021069908

Additional Details

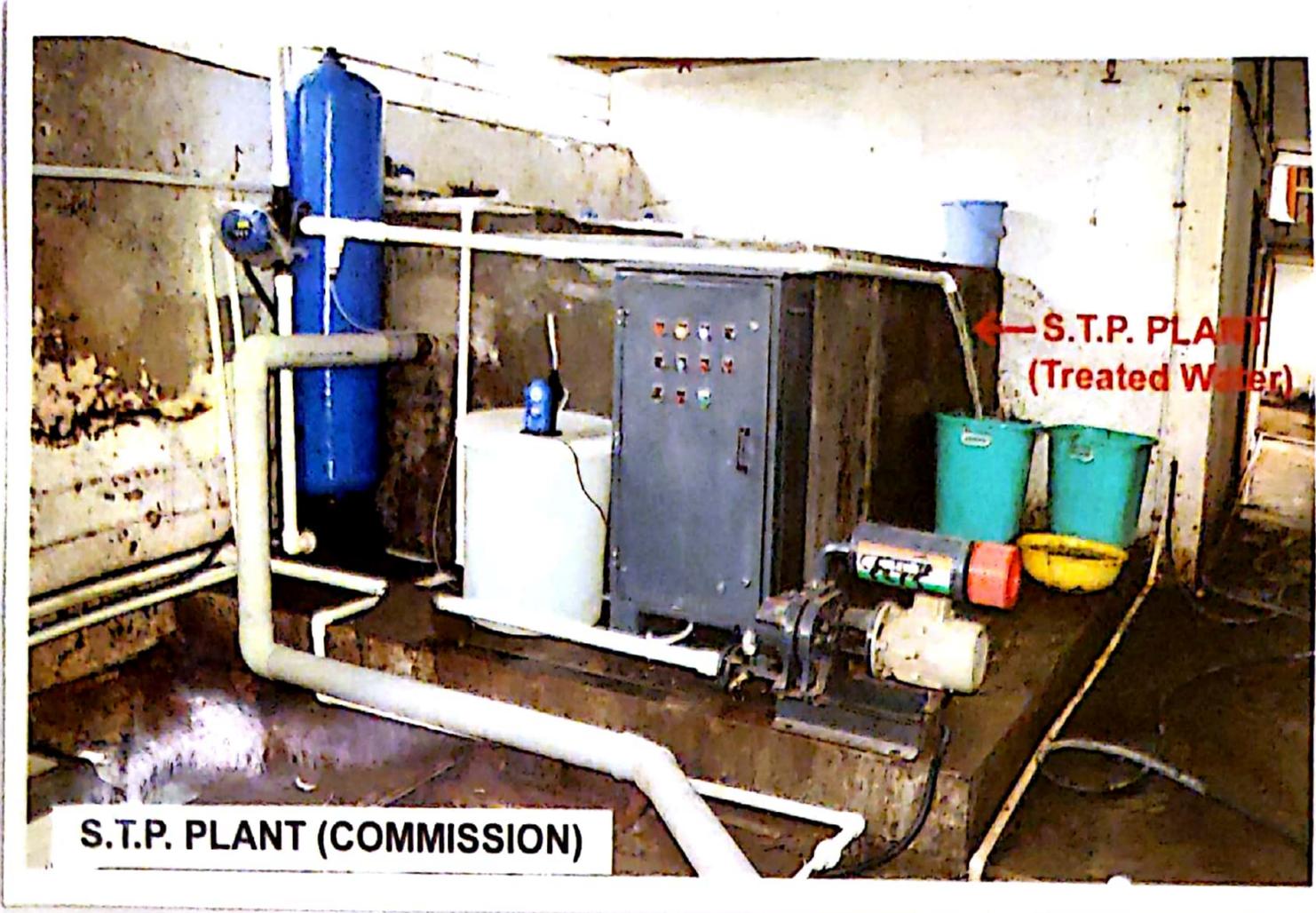
Billing Address	
Shipping Address	
GST Number	

Thanks & Regards,

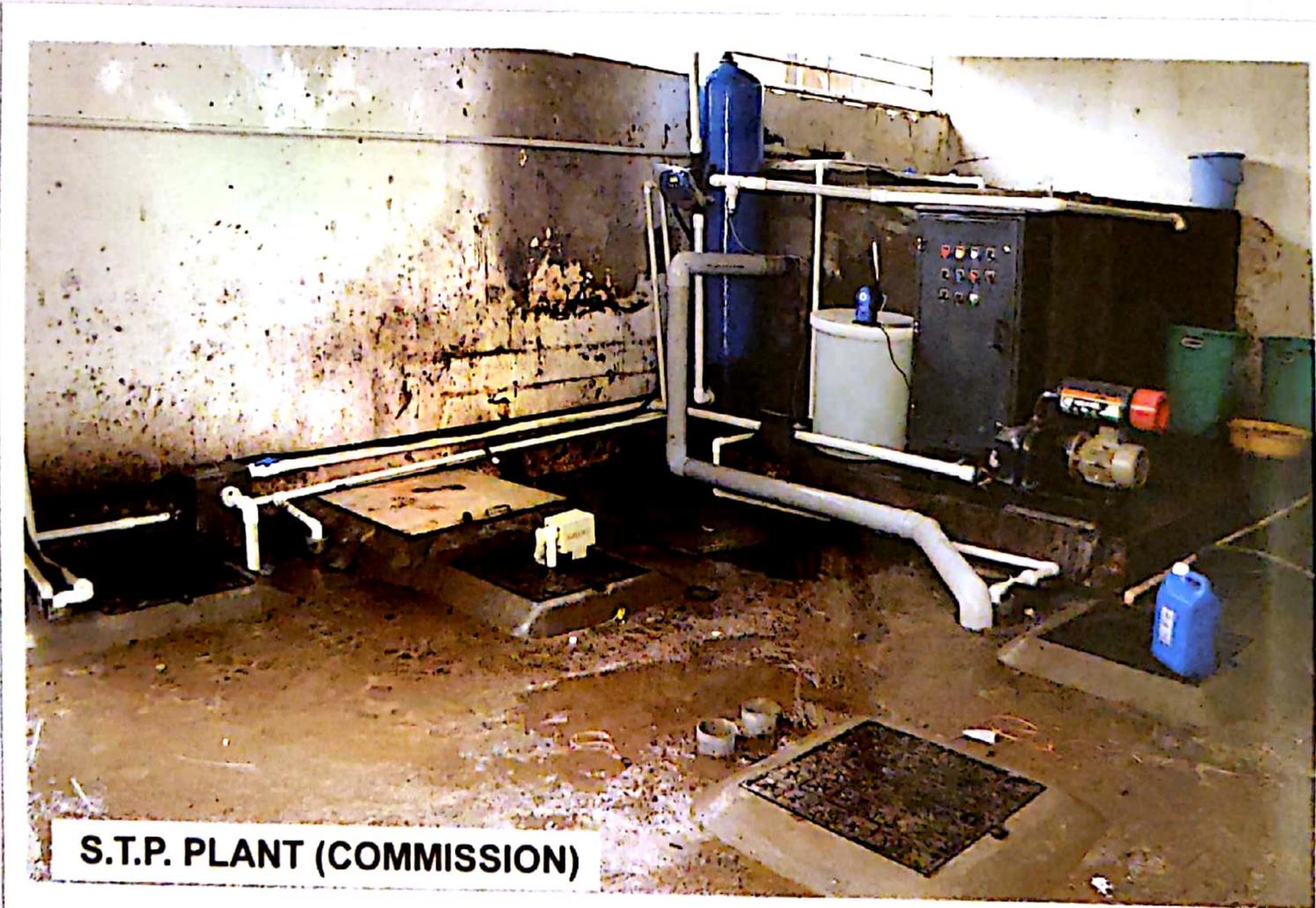
Miss. Monika

Business Head- West

Cell: 96898-99306



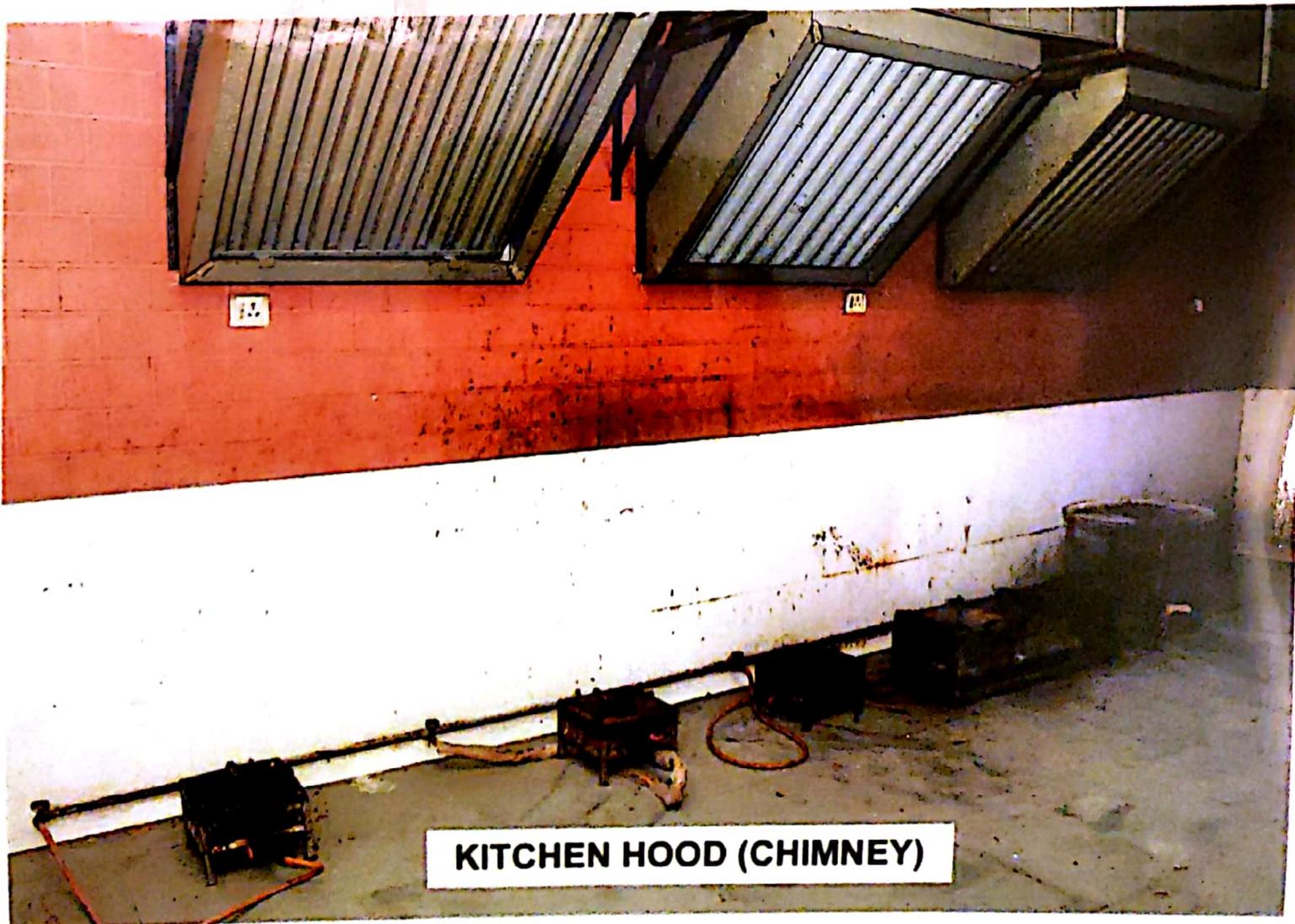
S.T.P. PLANT (COMMISSION)



S.T.P. PLANT (COMMISSION)



KITCHEN HOOD (CHIMNEY)



KITCHEN HOOD (CHIMNEY)



D.G. SET WITH CANOPY



D.G.SET WITH SILENCER OUT LET



Non-Biodegradable Waste



COMPOSTING PIT



FIRE FIGHTER (EXTERNAL INLET PIPE)

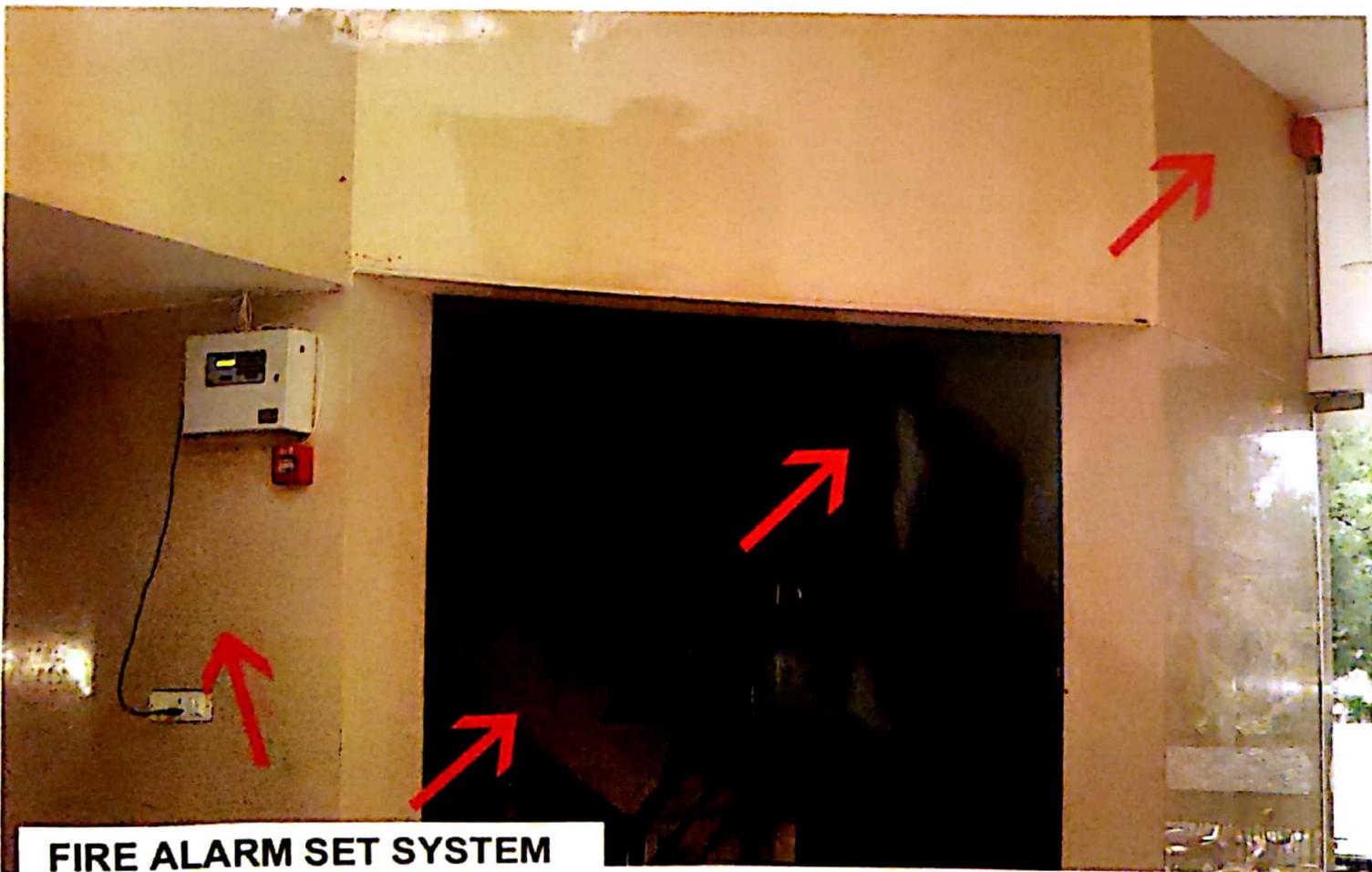


PANEL FIRE SYSTEM





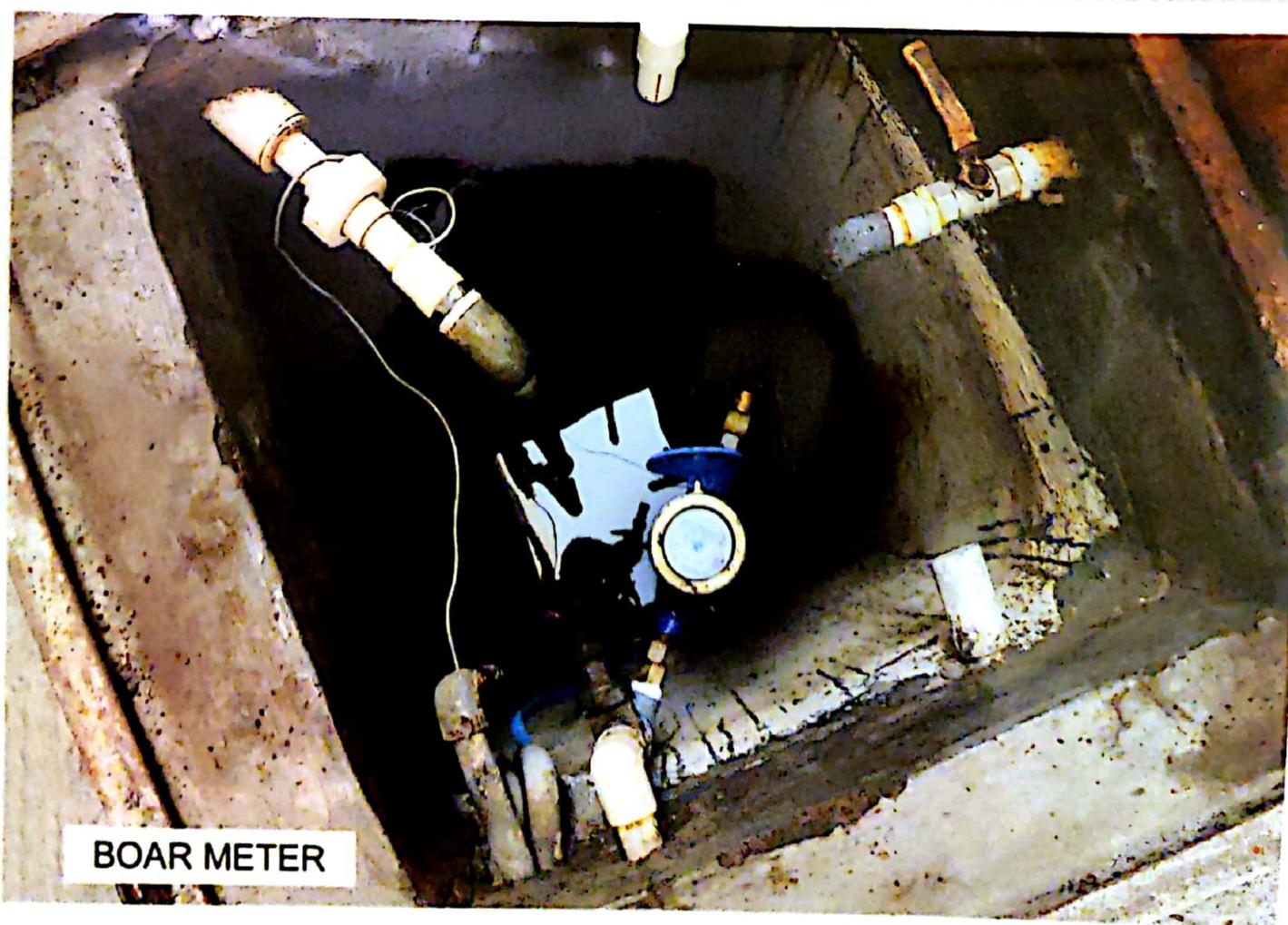
FIRE FIGHTER SYSTEM



FIRE ALARM SET SYSTEM



RAIN WATER HARVESTING



BOAR METER



PARKING

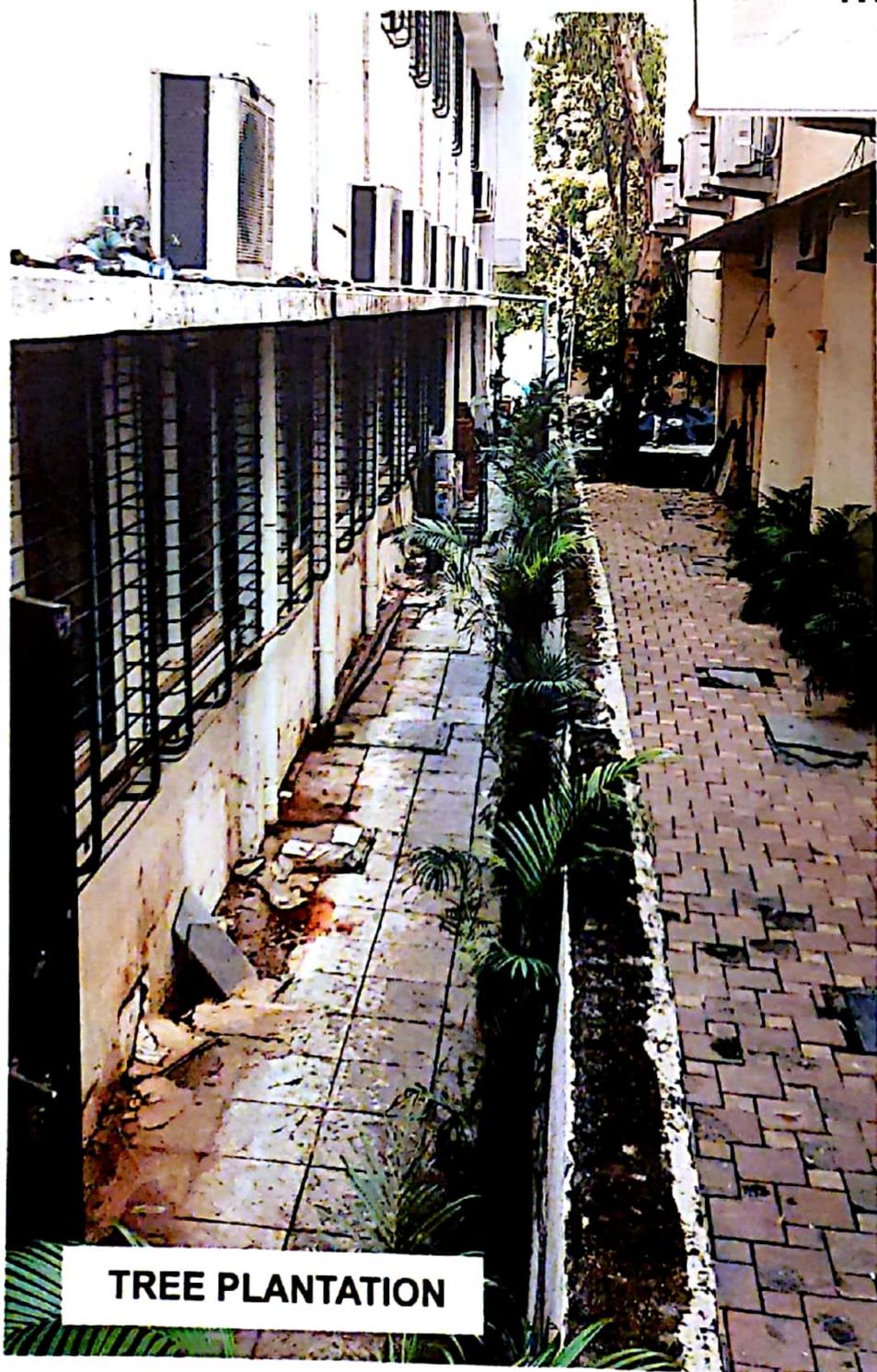


PARKING





TREE PLANTATION



TREE PLANTATION



cctv camera

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : (0724) 2402992

: (0724) 2402344

Email : sroakola@mpcb.gov.in

Visit At : <http://mpcb.gov.in>Alsi Plot, Opp. Hutatma Smarak,
Nehru Park Chowk, Akola. 444001.**VIST REPORT**

DATE: 13/10/2021

- 1) Name of Establishment : M/s. Utsav Mangal Karyalaya
Jatharpeth, Akola, Dist. Akola
- 2) Address of Establishment :
- 3) Name of contact person with phone no. & email id : Mr. Rajendrakumar Jayswal & Deshmukh
9765561065
gopalwasu9765@gmail.com
- 4) Consent Obtained : Yes/No (If yes attached copy) Validity: Applied for
CTO
- 5) DG Set Provided : Yes/No. (If yes mentioned capacity)- 125
KVA
- 6) Acoustic enclosure provided : Yes/No
- 7) Loudspeaker provided : Yes/No.
- 8) Firecracker allowed : Yes/No.
- 9) Sources of Fresh water : AMC & Bore well
- 10) CGWA permission for use of ground water obtained: Yes/No (If yes obtain copy). ~~Valid~~
Valid upto from 04/10/2021
- 11) Swimming pool provided : Yes/No.
- 12) Ground water used for swimming pool: Yes/No.
- 13) Metering system provided for ground water: Yes/No. Provided
Extraction system
- 14) Permission of Fire safety obtained : Yes/No. Valid upto 03/10/2022
- 15) Roof top rainwater harvesting installed : Yes/No.
- 16) Laundry facility available : Yes/No.
- 17) STP/ETP Provided : Yes/No. - Screening/bar screen
chamber, O & H removal; collection tank,
Chemical treatment, sludge settling,
Sand & Carbon filter. MPCB/SRO-AKOLA

- 18) Fuel used for Banquet halls : LPG, PNG, Charcoal for tandoor etc.
Hot water generator based on : Gas/ Boiler (Fuel used Oil/Coal/Solar)
- 19) Air pollution control system provided : Yes/No. ✓
For fugitive /cooking/ Kitchen such as
(Hood arrangement, proper ducting & proper
exhaust system with stack at least 2 mtrs
above roof of building)
- 20) Use of Invertor instead of DG set : Yes/No. ✓
- 21) Waste generation quantity : 50 Kg/Day
- 22) Waste segregation facility provided : Yes/ No. ✓
- 23) Organic waste convertor provided : Yes/No. —
- 24) Space area for composting available : 10 X 10 feet at Gut No. 248/2
Borgaon(M), Akola (own farm).
- 25) H.W. (used Oil, used batteries disposed) : Yes/No. ✓
To authorized recycler, if yes :
Name & Address of authorized party :
- 26) Parking space available (for no. of vehicle) : Yes/ No. (No. of Vehicle -
Two wheeler - 100 & Four wheeler - 24
- 27) Area green belt developed : Yes/No. ~~22 to 2~~ 25 Nos.
- 28) Hotel obtained approved Bldg. plan : Yes/No. ✓ on dtd. 16/06/2015
- 29) Hotel type (1 to 20 or > 20 rooms) : No.
- 30) 20 bed rooms with banquet area of min. 100 M2 : Yes/No. 16 Rooms for function
- 31) Restaurant with mini. 36 seating capacity : Yes/ No. ✓
- 32) Marriage hall generating waste more than 100 kg : Yes/ No. ✓
(if yes please mentioned qty.)- : 50 Kg/D

Observations

- ① During visit unit was not in operation due to Boara
- ② has issued closure direction issued on 13/08/2021.
- ③ MS&B has disconnected electric supply on 18/08/2021 &
AMC has disconnected water supply on 18/08/2021.
- ④ They have applied for consent to operate on 10/10/2021
- ⑤ Provided STP & some will be used for on land for gardening.

सर्व (मंगल) कार्यालय
Poushant Deshmukh

True copy
@MPCB

MPCB/SRO AKOLA
(N. P. Patil), A.O.